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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH:CUTTACK

Original Application No. 356 of 1991

Date of Decision 4.2. 1992

Maheswar Pani Applicant

Versus

Union of India & Others Respondents

For the applicant M/s.U.C.Mohanty,  
Advocate

For the respondents Mr.A.K.Mishra,  
Standing Counsel  
(Central Govt)

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C O R A M

HON'BLE MR. K.P.ACHARYA, VICE-CHAIRMAN

AND

HON'BLE MISS.USHA SAVARA, MEMBER (ADMINISTRATIVE)

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ?
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes

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JUDGMENT

MR .K.P .ACHARYA, VICE-CHAIRMAN, In this application under Section, 19 of the Administrative Tribunals Act, 1985, the petitioner prays for regularisation of his services in Panchapalli Post Office where he has been working for the last seven years, or in the alternative to appoint him in Janakadeipur Post Office as E.D.B.P.M.

2. We have heard Mr.U.C.Mohanty, learned counsel for the petitioner and Mr.A.K.Mishra, learned Standing Counsel for the Central Government.

3. In the counter it is stated that in respect of the post of E.D.B.P.M., Janakadeipur Branch Office, a regular incumbent has been appointed. This fact was not disputed by Mr.Mohanty, hence question of appointment of the petitioner in Janakadeipur Branch Office does not arise.

4. The admitted position is that the regular E.D.B.P.M. of Panchapali Branch Office viz. Niranjan Das who ~~have~~ been put off from duty due to <sup>a</sup> criminal case initiated against him, has since been removed from service resulting from a departmental proceeding. In such circumstances a regular appointment is necessary. Therefore it is directed that the Superintendent of Post Offices, Cuttack South Division may take necessary steps immediately to fill up the post on regular basis considering the cases of the candidates being sponsored by the Employment Exchange and the   
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applicants if any from the open market including that of the petitioner Shri Maheswar Pani. Shri Pani would make an application to the Superintendent of Post Offices within three weeks from to-day, and the authority may consider the candidature of all the incumbents for the said post and after adjudicating suitability of the applicants, appointment order be issued in favour of such candidate who is found to be suitable. Experience of the petitioner may also be taken into account. Thus the application is accordingly disposed of leaving the parties to bear their respective cost.

*b. Law*  
MEMBER (ADMINISTRATIVE)

*Kgad B.P.*  
4.2.92  
VICE-CHAIRMAN

Central Administrative Tribunal  
Cuttack Bench, Cuttack  
dated the 4th February, 92/Sahoo